Effect of privatisation of coal mines in Chhattisgarh

†804. DR. BHUSHAN LAL JANGDE: Will the Minister of COAL be pleased to state:

(a) whether privatisation of coal mines in Chhattisgarh has resulted in arbitrary mining and reduction in royalty to the State;

(b) whether it is a fact that due to this privatisation there are complaints regarding exploitation of mine labourers, farmers not being paid compensation for their land and environment being not taken care of; and

(c) whether Government proposes to provide full protection to coal mines in Chhattisgarh?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) No, Coal mines of Coal India Limited have been allocated to private parties in Chhattisgarh. As such the question of privatisation of coal mines in Chhattisgarh does not arise;

(b) and (c) Do not arise in view of (a) above.

Coal mines auctioned

805. SHRI BHUPINDER SINGH: Will the Minister of COAL be pleased to state:

(a) how many coal mines have been auctioned since June, 2014 till date in the country, State-wise along with the details of amount to be received; and

(b) how much money has been received by the Central and State Governments, particularly Odisha?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) So far, 31 coal mines have been successfully auctioned under the provisions of Coal Mines (Special Provisions) Act, 2015 and the Rules made thereunder.

Revenue which would accrue to the coal bearing State Government concerned comprises of Upfront payment as prescribed in the tender document, Auction proceeds and Royalty on per tonne of coal production. State-wise details of 31 coal mines auctioned so far and estimated revenue which would accrue to coal bearing state during the life of mine/lease period is given below:

†Original notice of the question was received in Hindi.